


NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)  
(SINGLE BENCH)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 26.10.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB)/Ind- 3564/9/HDB/2017
NAME OF THE COMPANY	KPR Industries (India) Ltd
NAME OF THE PETITIONER(S)	Iron Exchange (India) Ltd
NAME OF THE RESPONDENT(S)	KPR Industries (India) Ltd
UNDER SECTION	9 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Deepika. V Counsel for Operational Creditor.		9176793838	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

CA 113/Ind-3564/9/HDB/2017  
KPR Industries (India) Ltd.

**ORDER**

Heard Ms. V. Deepika, Ld. Counsel for the Operational Creditor. The learned Counsel submits that Demand Notice in the prescribed format issued to the Corporate Debtor for the total amount of Rs.50,90,009/-, and the Corporate Debtor has given a reply denying to give to the Operational Creditor. Post the case on 9<sup>th</sup> November, 2017 for admission. In the meanwhile the Petitioner is permitted to take notice of the Corporate Debtor and file <sup>proof</sup> by the next date of hearing. Objections raised in this case are complied, <sup>check</sup> allot number to the CP. Post the case on 09.11.2017.

  
**MEMBER (JUDICIAL)**